



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 7th July, 2021

No. LGL.159/2017/39.- The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble President of India on 25th February, 2021 is hereby published for general information.

ASSAM ACT NO. XVII OF 2021

(Received the assent of the President on 25th February, 2021)

**THE INDUSTRIAL DISPUTES
(ASSAM AMENDMENT) ACT, 2020**

AN ACT

further to amend the Industrial Disputes Act, 1947, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Industrial Disputes Act, 1947 hereinafter referred to as the principal Act, in its application to this State of Assam, in the manner hereinafter appearing :

Central
Act No. 14
of 1947

It is hereby enacted in the Seventy-first Year of the Republic of India as follows :-

Short title extent and commencement

1. (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2020.

(2) It extends to the whole of Assam

(3) It shall be deemed to have come into force on the 11th day of August, 2020, the date on which the The Industrial Disputes (Assam Amendment) Ordinance, 2020, came into force.

Assam
Ordinance
No. VIII of
2020

Insertion of new section 36 C

2. In the principal Act, after Section 36B, the following new section 36C shall be inserted, namely:-

“36C Power to exempt new Industries,- Where the State Government is satisfied in relation to any new industrial establishment or new undertaking or class of new industrial establishments or new undertakings *excluding tea industry and activities related to tea processing and manufacturing* that it is necessary in the public interest to do so, it may, by notification in the Official Gazette, exempt, conditionally or unconditionally, any such new establishment or new undertaking or class of new establishments or new undertakings *excluding tea industry and activities related to tea processing and manufacturing* from all or any of the provisions of this Act for a period of one thousand days from the date of establishment of such new industrial establishment or new undertaking or class of new establishments or new undertakings, as the case may be”.

Explanation :- For the purposes of this section, the expression “new industrial establishment or new undertaking or class of new industrial establishments or new undertakings” means such industrial establishment or undertaking or class of industrial establishments or

undertakings *excluding tea industry and activities related to tea processing and manufacturing* which are established within a period of one thousand days after the commencement of the Industrial Disputes (Assam Amendment) Bill, 2020.”

3. (1) The Industrial Disputes (Assam Amendment) Ordinance, 2020, is hereby repealed.

Assam
Ordinance
No. VIII of
2020

Repeal and
saving

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, so repealed, shall be deemed to have been done or taken under the corresponding provisions of this Act.

MRIDUL KUMAR KALITA,
L. R.-cum-Secretary (In-charge),
Legislative Department, Dispur, Guwahati-6.